

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

34

**IA 181 of 2017 in C.P. No. 43/241-242/NCLT/AHM/2017**

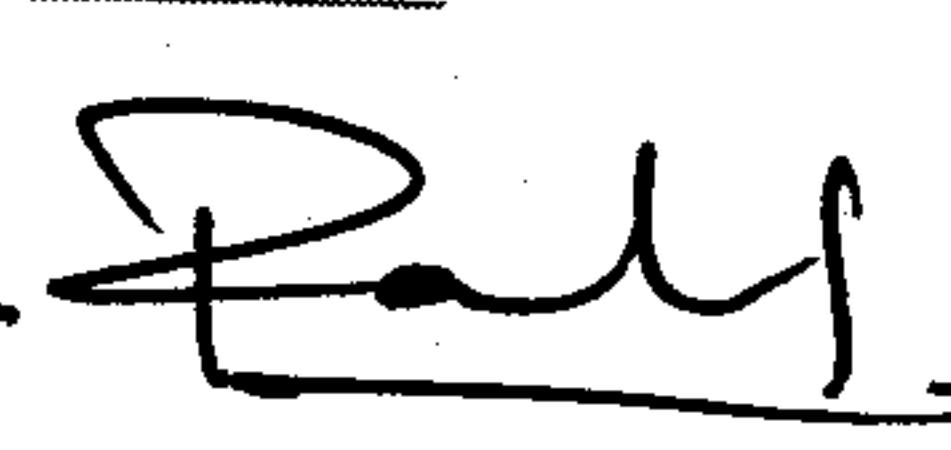
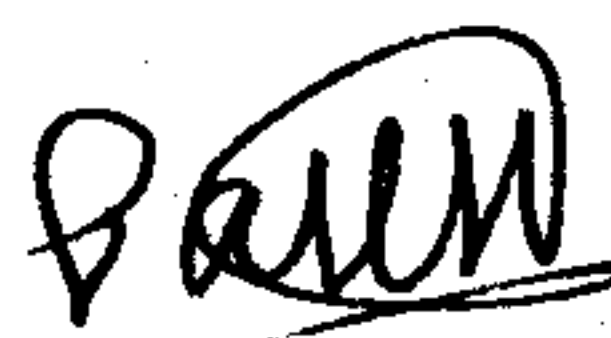

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017**

Name of the Company: Vadilal Finance Company Ltd.  
V/s.  
Vadilal Enterprises Pvt Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Raheel Patel	Advocate	Applicant/ Orig. Respondent	
2.	Parth Contractor	Adv.	Org. Resp.	
	PAVAN S. GODIAWALA	Advocate	No. 2, 4, 5 Respondents	
	SANDEEP SINGHI			

**ORDER**

Learned Advocate Mr. Raheel Patel present for Applicant/ Original Respondent.  
Learned Advocate Mr. Parth Contractor present for Original Respondents no. 2, 4  
and 5. Learned Advocate Mr. Sandeep Singhi present for Original Respondents.  
Learned Advocate Mr. Pavan Godiawala present for Original Respondents.

At request of Learned Counsel for Applicant, list the matter on 19.07.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 11th day of July, 2017.